| $\begin{aligned} & \text { SL. } \\ & \text { No } \end{aligned}$ | Date | Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures | COURT'S OR JUDGES'S ORDERS |
| :---: | :---: | :---: | :---: |
|  |  |  | WPPIL No. 104 of 2022 <br> Shri Vipin Sanghi, C.L. <br> Shri Ramesh Chandra Khulbe, ل. <br> Mr. Dushyant Mainali, learned counsel for the petitioner. <br> Mr. K.N. Joshi, learned Deputy Advocate General for the State/ respondent nos.2,4,5 and 6. <br> Ms. Monika Pant, learned Standing Counsel for the Union of India. <br> Mr. D.S. Patni, learned senior counsel assisted by Mr. B.S. Bisht, learned counsel for respondent no. 7 . <br> The present petition is being preferred in public interest by the petitioner. The petitioner highlights the shocking state of affairs with regard to the construction of Indira Gandhi International Sports Stadium Complex at Haldwan, which has been going on for the last 15 years and still not completed and made operational. According to the petitioner, more than Rs. 200 Crores have been spent on the project, yet the project has not seen light of the day. <br> Issue notice. <br> Learned counsel appear for respondents and accept notices, except respondent no. 3. <br> Let notice be issued to respondent no. 3 returnable within two weeks. |



